

time. Now, out of 95 lakhs bales, only four lakh bales have been purchased. This is not even ten per cent and there is a serious situation.

The jute price had fallen and the growers are running from pillar to post. In the meantime, the Minister of Textiles had directed the JCI to wind up fifty per cent of their centres located in West Bengal, Orissa, Andhra Pradesh and in various other parts of the country. Out of 3,000 workers, about half of them will be retrenched. So, there is a serious situation and I would like to draw the attention of the Minister of Textiles to take note of it and stop the connivance between the jute barons and the personnel of Textile Ministry and to save the jute growers and the jute industry.

SHRI K.P. REDDAIAH YADAV (Machilipatnam): Sir, through you, I want to bring the following points to the notice of the hon. Minister for Power. The decision announcing a severe cut in power supply by APSEB is agitating the minds of the agriculturists and industrialists of Andhra Pradesh. A large number of farmers in the coastal Andhra have lost their crops during the previous three years due to cyclones. The industrialists suffered heavily due to power cuts that were imposed in the previous two years. And now, the present power cut announced by the Andhra Pradesh Government is agitating the industrialists and farmers.

Sir, since last five years, the APSEB is behaving irresponsibly without collecting Rs. 250 crores arrears from the persons who used the power and it has no foresight, no plans, to put up in future, any thermal hydro or gas based power generation stations except executing the plans and schemes that were approved by the Chief Ministers in 1962 and in 1967.

I, therefore, urge upon the Central

Government to allocate more power - nearly 750 MW - from Ramagundam Thermal Power Station to tideover the present crisis in Andhra Pradesh and help the people of Andhra Pradesh who are suffering from it.

[*Translation*]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, setting up of high powered Doordarshan transmitter Centre and Akashwani relay centre at Bareilly has been going on for the last three years and it was said that it would be commissioned by December, 1990. It is very regrettable that even after repeated requests and discussion in the Lok Sabha there has been no progress in this matter. Some time back in reply to my unstarred question No. 1737 dated December 2, 1990 it was said that the work would be completed by the year 1991. Mr. Speaker, Sir, I represent that constituency. The television tower was installed three times at three different places and now it is being installed of yet another place and it will take at least one year. A fact worth-noting in this regard is that Rs. 9 crore have been spent on its installation so far. The company which is installing the tower is an associate company of the public sector. I want that penalty be imposed on the company but no action has been initiated in this connection. The most significant thing is that staff has been posted it has not been paid salary for the last six months and the staff has no work there. I urge the hon. Minister to pay attention towards it and take action immediately.

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, the hon. Minister of Home Affairs is present in the House. I want to draw his attention to this matter. The Government of Uttar Pradesh has spread terror against its political opponents in Uttar Pradesh. You must be remembering that in this context we had raised an issue here after the murder of Shri

Sharda Prasad Rawat. Similar other incidents have occurred in Uttar Pradesh. Such mala fide actions are being taken against political adversaries there for the past few days. Politicians are being put in jail. Mr. Speaker, Sir, it is a very important matter, it requires serious attention. Recently, Ms. Mayavati and Shri D.P. Yadav, the M.L.As were put behind the bars.....(Interruptions)....Yesterday, in Bulandshahar, I...(Interruptions)

MR. SPEAKER: You need not narrate the whole story.

(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI: Mr. Speaker, Sir, please hear him...(Interruptions)

MR. SPEAKER: No, it is not so. No attention will be paid to it.

(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI: It happened yesterday only Shri Virendra Singh Laur and Shri Ravindra Singh are our important party workers. One of them in Convenor of Bulandshahar Janara Dal, and the other is the President. They have been put in jail. The police personnel even looted their house and are trying to detain them under NSA. I met them yesterday only. It is a very serious matter. This should be looked into.....(Interruptions)... What are you saying? They should not be terrorised like this. Political workers are being put behind the bars. One of them is the President of our Shikarpur block and the other is convenor of the district Janata Dal. Such a treatment is being meted out to them. In this way, party workers are being selected to political vendetta in entire U.P. You must think over it seriously. (Interruptions)

[English]

SHRI BASU DEB ACHARIA (Bankura): About 80 units of Single super Phosphate all over the country are facing closure because of the ceiling imposed by the Government of India. The ceiling of Rs. 890 per tonne on Single Super Phosphate has been imposed from 14.8.1991. Because of this ceiling, already nine units have been closed down and other units will be closed down within a month.

There is one unit in my constituency and that unit also will be closed down. The Single Super Phosphate which is the poor farmer's fertilizer used to cost about Rs. 60 per tonne. When these units will be closed down because of the policy of the Government and because of the ceiling imposed by the Government, DAP will have to be imported. It will cost about Rs. 250 crores worth of foreign exchange.

Single Super Phosphate units employ 25000 workers directly and indirectly many more. Thousands of workers will be unemployed and poor farmers will not get this Single Super Phosphate. The conditionality has been imposed by International Monetary Fund because they want that the Government of India should import DAP whereas our indigenous units are facing closure. So I demand that the ceiling which has been imposed on these small units all over the country - this order - should be withdrawn and the units which are facing closure should be allowed to draw whatever they used to draw before the issuance of this order.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad): Mr. Speaker, Sir, through you, I would like to draw the attention of the Minister of Human Resource Development that under Article 30(A) of the Constitution